

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

IA(I.B.C)/2183(CH)2023

IA(I.B.C)/89(CH)2024

IA(I.B.C)/520(CH)2024

IA(I.B.C)/685(CH)2024

IA(I.B.C)/688(CH)2024

IA(I.B.C)/522(CH)2024

IA(I.B.C)/576(CH)2024

IA(I.B.C)/680(CH)2024

IA(I.B.C)/849(CH)2024

IA(I.B.C)/1019(CH)2024

IA(I.B.C)/1028(CH)2024

In

CP (IB) No. 150/Chd/Pb/2023

(Admitted)

IN THE MATTER OF:

Sandeep Kaur

...Petitioner-Operational Creditor

Versus

M/s Josan Foods Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 19(2), 60(5), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 30.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 11.06.2024.

Sd/-

Court Officer

April 30, 2024

Atiqur